

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Appellate Jurisdiction)**  
**SA. No. 268 of 2015**

.....  
Barun Singh Hembram & Ors. ..... Appellants  
**Versus**  
The State of Jharkhand & Ors. .... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

.....  
For the Appellants : Mr. Sanjay Kumar, Advocate  
For the Respondents : Mr. Ankit Kumar, AC to SC (Mines-I)

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**07/Dated: 25/03/2021.**

Heard, learned counsel for the appellants.

It appears that defect nos.1 and 6 as pointed out vide Stamp Reporting dated 21.07.2015 have not been removed.

Defect nos.1 & 6 are as follows:-

Defect no.1- At c.c. of judt. and decree of appellate court below cage column is missing. It may be sent to concerned court for inclusion of cage column at c.c. of decree and Judt.

Defect no.6- Name of resp. no.3 given at decree and given at memo may be verified because from decree it appears that two names are mentioned but from judt. it appears that alias name is mentioned.

Learned counsel for the appellants has submitted that I.A. No.8332 of 2019 has been filed for sending the judgment and decree under appeal to the court concerned, so that cage column may be filled up by the court below.

Learned counsel, Mr. Sanjay Kumar on the instruction of learned counsel for the appellants, Mr. Rajiv Lochan has submitted that so far defect no.6 is concerned, the same shall be removed after corrected copy of judgment and decree under appeal is remitted by the learned lower appellate court.

Considering the same, I.A. No.8332 of 2019 is hereby allowed.

Office is directed to send the certified copy of the judgment and decree of the lower appellate court to the court below for making necessary correction in the cage column so as to receive the same within a period of four weeks from the date of dispatch.

Thereafter four weeks time is granted to the learned counsel for the

appellants to remove the defect no. 6.

Put up this case after removal of defects.

Let the name of Mr. Praveen Akhouri, SC (Mines-I) be reflected in the cause-list as the counsel for the respondent.

**(Kailash Prasad Deo, J.)**

R.S.